ICFAILAW SCHOOL,
THE ICFAI UNIVERSITY,
DEHRADUN

Recognised

UNIVERSITY
DEHRADUN
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# N.J.Y. MEMORIAL INTERNATIONAL MOOT COURT COMPETITION

7<sup>th</sup>& 8<sup>th</sup> FEBRUARY, 2026

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### INVITATION LETTER

ICFAI Law School, The ICFAI University Dehradun is pleased to announce its N.J.Y. Memorial International Moot Court Competition to be held on 7th February - 8th February, 2026. This competition is organized in synchronization with the vision and objective of the ICFAI University i.e. acquiring domain knowledge, developing professional skills, and its application in the practical world. The competition strives to give a platform to the budding lawyers of our country to imbibe analytical skills in real-time situations. The ultimate aim is to engage with students and allow them to experience the complexities of the law.

With immense pleasure, we take this opportunity to invite your esteemed organization to participate in the Moot Court Competition actively. We solicit your presence in our Competition by sending a team and enhancing the process. A copy of detailed rules and regulations is attached herewith for your kind reference.

It would be an honour to have participation from your esteemed institute. We are thanking you in anticipation.

We are looking forward to your engagement in the event.

Thanking you,
Warm regards,
ICFAI Law School,
The ICFAI University, Dehradun.



# ABOUT N.J. Yasaswy



Born on 9th February, at Tenali in Guntur District of Andhra Pradesh, Shri N J Yasaswy was the only child of Shri Nandury Venkateswara Rao, a teacher and Smt. Seetharamamma.



Shri N. J. Yasaswy, the visionary founder of the ICFAI Group of educational institutions, was a great human being. He was indubitably a versatile genius and a man of many parts. That aside, he had a tremendous capacity to take risks but always launched every initiative with an amazing clarity: 'ours is a private effort with a public purpose." Being an erudite leader, whenever a new initiative was undertaken, he would invariably emphasize to his colleagues: "We are aiming at a future beyond our ken and control; let us, therefore, be open to learn and steer through cautiously."

Shri Yasaswy was a great teacher. Looking at his innate strengths, plus his tremendous ability to think laterally and his excellent ability to articulate, Yasaswy was one in a million and it was an absolute privilege remembering him as as.. Charismatic, Genius, Great Teacher, Visionary and Institution Builder

# ABOUT THE ICFAI UNIVERSITY





The ICFAI University Dehradun, Uttarakhand (hereinafter referred to as the University) was established under the ICFAI University Act 2003 (Act No.16 of 2003) passed by the Uttaranchal Legislative Assembly and assented to by the Governor on July 08, 2003.

The ICFAI University, Dehradun, has been ranked 52<sup>nd</sup> in India and 2<sup>nd</sup> in Uttarakhand in the category of Top General (Private) Universities in India as per the India Today Ranking 2025.

The ICFAI University, Dehradun, has been ranked 1<sup>st</sup> in the category of 'The New Age Private University in Uttarakhand,' 6<sup>th</sup> in the category of 'The New Age Private University in the North India Zone,' and 19<sup>th</sup> in the category of 'The New Age Private University in India' by the Indian Institutional Ranking Framework (IIRF) Ranking 2025.

The ICFAI University, Dehradun, has been Ranked 44<sup>th</sup> in the category of "Private and Deemed Multidisciplinary Universities in India" and Ranked 28<sup>th</sup> in the category of "Private and Deemed Multidisciplinary Universities in North Zone" by The Week-Hansa Research Survey 2025

### **ABOUT ICFAI** LAW SCHOOL





The ICFAI Law School (formerly known as Faculty of Law), a constituent of the ICFAI University Dehradun, is established to develop a new generation of legal professionals through comprehensive and contemporary body of knowledge integrating law with Management/Humanities. The Bar Council of India has accorded its approval for imparting three-year and five- year Law courses at ICFAI University, Dehradun, Uttarakhand, and awards degrees in law. The ICFAI Law School, Dehradun offers B.B.A.-LL.B (Hons.) and B.A.-LL.B(Hons.) integrated five-year courses, One Year LL.M in Corporate and Constitution laws, PhD full-time and part-time programs.

ICFAI Law School, The ICFAI University, Dehradun, has been ranked 12th in India and 1st in Uttarakhand in the category of Top 30 Private Law Institutes by the Outlook-ICARE Rankings 2025. It has been ranked 17th among all Government and Private Law Schools in India, 9th among all Private Law Schools in India, and 3rd in the North Zone among Private Law Colleges, as per THE WEEK-Hansa Research Survey 2025: India's Best Law Colleges. It has been ranked 7th in the category of 'Top Leading Law Schools of Super Excellence in India,' 4th in its group, and 1st in both the North Region and Uttarakhand in the same category, as per the GHRDC Law School Survey 2025. It has been ranked 33<sup>rd</sup> in India and 1<sup>st</sup> in Uttarakhand in the category of Top Law Colleges in India by the India Today Ranking 2025. It has been Ranked 58th among India's Best Law Colleges (Public & Private) and awarded AAA+ in the category of 'Best Law Colleges (Public & Private) - North Zone, Uttarakhand State' by Careers 360, 2025. It has been ranked 12th in the category of 'Top 50 Law Colleges (Private) across India' and Ranked 2<sup>nd</sup> in the category of 'Top 50 Law Colleges (Private) in Uttarakhand State' by the IIRF Top Law Colleges Ranking in India 2025.

# AJBOUTT THE OMMITTEE



The Moot Court Committee (MCC) is the official student committee for managing mooting activities and events at ICFAI Law School, Dehradun. The Committee consists of members from B.B.A./B.A. LL.B.(Hons.) programme. The Committee conducts the Intra University Moot Court Competition each year, a competition that forms the basis for selecting university students to prepare them for national and International Moot Court Competitions.

The Committee also conducts National Level Moot Court Competition. The Committee is also committed to train and preparing every student, especially the fresher batch on the nuances of mooting, drafting and advocacy by holding workshops, orientation & comprehensive guidance program.

The competition strives to give a platform to the budding lawyers of our country to imbibe analytical skills in real-time situations. The ultimate aim is to engage with students and allow them to have firsthand experience of the complexities of the law. The goal of the Moot Court Committee is to provide opportunities to harbour research, oral advocacy and legal drafting skills and other essential powers to mould an individual into an adept speaker.

# MESSAGE FROM DIGNITARIES



Prof. (Dr.) Ram Karan Singh,
Vice-Chancellor

I am ecstatic to know that ICFAI Law School, The ICFAI
University, Dehradun is organizing "N.J.Y. Memorial
International Moot Court Competition, 2026".
The goal of this Competition is to bring together budding
lawyers and adjudicators in the field of law to showcase their
legal, analytical, adjudication skills. I congratulate the
organizing team of "The Moot Court Committee" for selecting a
Competition that will bring about ideas to carve a path towards
development of the law students as well as the Indian legal
system.

I extend my best wishes for the success of the Competition.

On behalf of The ICFAI Law School, The ICFAI University,
Dehradun, I am delighted to welcome you all to the "N.J.Y.
Memorial International Moot Court Competition, 2026", on 7th8th February, 2026 organized by "The Moot Court Committee"
This competition will help you showcase your legal writing,
critical thinking, and analytical skills.

We hope that this competition becomes a valuable learning experience for you, and we wish you all the best for the competition.



Dr. Ramesh Chand Ramola, Registrar



Dr. Monica Kharola, Dean-in-Charge, ICFAI Law School

I am pleased to invite you to "N.J.Y. Memorial
International Moot Court Competition, 2026" organized by
The Moot Court Committee, ICFAI Law School, ICFAI
University, Dehradun.

It is essential for young promising lawyers to be exposed to legal learning through projects, group discussions, seminars and competitions like moot court.

I wish best to the participants and the organising team.

I, as faculty convenor, solicit your presence to take participation in this prestigious event where students from across India will converge to demonstrate their exceptional judgment writing skills, articulating sound legal principles and cogent reasoning through their adjudications. Your participation would significantly contribute to the distinction of this event.



Dr. Suneel Kumar, Faculty Convenor, MCC

## KEY DATES:-

19 NOV, 2025

Release of
Moot Problem



19 NOV, 2025

> 31 JAN, 2026

2 FEB, 2026 Registration Opening

Last date for Registration

Last date for submission of soft copy of memorial

7 FEB, 2026 Inaugural ceremony, draw of lots, exchange of memorials, researcher test, Preliminary round, Quarter finals

8 FEB, 2026

Semi-finals, Final & Valedictory
Ceremony

#### FOR NATIONAL TEAMS

#### **WINNER**

Cash Prize of INR. 18,000/- + Merit Certificate + Trophy+One month access to the SCC Online Web Edition valued at INR 3,100+ One-year complimentary subscriptions to SCC Online Web Edition worth INR 32,000

#### **RUNNER-UP**

Cash Prize of INR. 11,000/- + Merit Certificate + Trophy+
One month access to the SCC Online Web Edition valued at
INR 3,100+ One-year complimentary subscriptions to SCC
Online Web Edition worth INR 32,000/-

#### **BEST SPEAKER**

Cash Prize of INR. 5,000/- + Merit Certificate + Trophy+ One month access to the SCC Online Web Edition valued at INR 3,100/-

#### **BEST MEMORIAL**

Cash Prize of INR. 5,000/- + Merit Certificate + Trophy+One month access to the SCC Online Web Edition valued at INR 3.100/-

#### **BEST RESEARCHER**

Cash Prize of INR. 5,000/- + Merit Certificate + Trophy+ One month access to the SCC Online Web Edition valued at INR 3,100/-

#### FOR INTERNATIONAL TEAM

Cash Prize of INR 18,000/- + Merit Certificate +One month access to the SCC Online Web Edition valued at Rs. 3100+ One-year complimentary subscriptions to SCC Online Web Edition worth INR 32,000/-

#### FOR PARTICIPANTS (NATIONAL/INTERNATIONAL)

Certificate of participation+ One month access to the SCC Online Web Edition valued at INR 3,100 to each participant.















#### → General Rule:

- Participating Team" means the team which has registered itself for the Competition as per the Rules given below.
- All the Rules are only inclusive and not exhaustive for the competition.
- Rules should be strictly adhered. Any deviation there from would attract disqualification or other penalties mentioned subsequently.
- All decisions by the Organizers are in case of any disputes/ doubts etc. will be final. The Organizers may make such rules and procedures at any point of time, as they deem fit. Imposition of penalties including disqualification rests solely with the Organizers in case of failure to comply with the rules and deadlines.

#### → Eligibility:

- All students who are pursuing an Integrated 5-year LL.B. or 3-year LL.B. program from recognized Law Schools, Universities, and Institutions in India and law programmes outside India shall be eligible to participate.
- Each institution can be represented by maximum three teams.

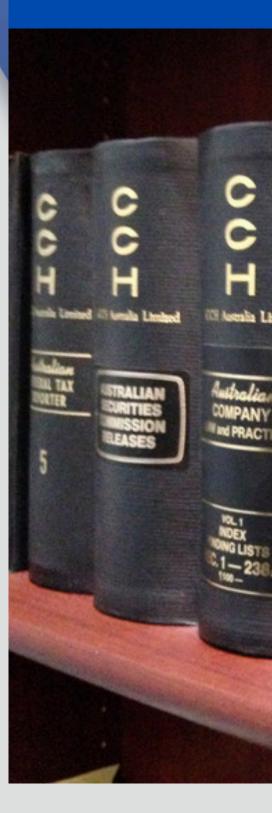
#### → Language:

• The official working language of the Moot Court Competition shall be English.

#### → Dress Code:

During all the Days of the competition the participants shall be in Formal wear only.

- Male participants are required to wear a Full Formal Suit i.e, Black Trousers, White Shirt, Black Tie, Black Coat and Black Formal Shoes.
- Female participants are required to wear a Full Formal Suit i.e., Black Trousers, White Shirt, Black Coat and Black Formal Shoes or Indian Formal Dress i.e., White Salwar Suit / Saree Along with Black Coat & Black Bellies.





# Rules & Regulations



#### →Team Composition

- Each participating team may consist of either two (2) or three (3) members.
- A team of two members shall include one as speaker, and another member as both speaker and researcher.
- A team of three members shall include two speakers and one researcher.
- All members of a team should belong to the same institution/department.
- Any team, intending to change the team composition of the team shall intimate the OC by sending an e-mail at MOOTCOURT@iudehradun.edu.in

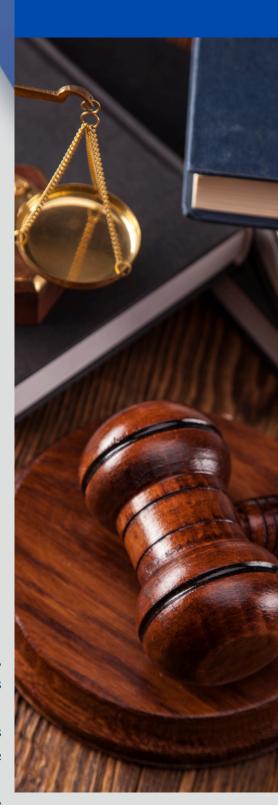
#### Identification of Teams:

- Each team shall be identified only by the unique team code allotted to them after the completion of the registration process.
- No team shall indulge in any activity which shall disclose their identity or the identity of their institution in any manner. Such disclosure shall invite penalties including disqualification. The final decision shall be as per the discretion of the organizer.
- Teams shall use only their Team Code for identification purposes. Names of participants or their colleges should not appear on or within the written submissions. Signature pages are prohibited.

#### → Scouting:

Scouting shall be deemed to have happened if the speakers, researcher or any other person affiliated with a team is found:

- Witnessing, hearing, observing, etc. the oral submissions in a Round, except where the Round is one in which the team to which he/she is affiliated is participating in;
- Reading a Memorial of a team except where: it is of the team to which he/she is affiliated; or the Memorials have been obtained on account of an exchange of Memorials prior to a Round of the team to which he/she is affiliated.





# Rules & Regulations

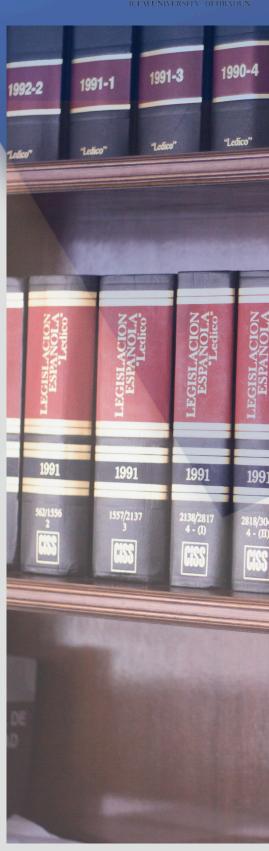


#### Registration:

- Each participating team shall fill out the registration form by 31<sup>st</sup> January, 2026; 23:59 IST for registering in the competition.
- Upon successful completion and submission of the registration form, each team will receive a confirmation e-mail from the OC
- The registration fees for National Teams is INR 3000/- (without accommodation). Accommodation assistance will be provided. There is no registration fees for International Teams.
- Incomplete registration form will not be accepted.
- The team shall nominate one member of the team as a primary contact person, who shall communicate all information concerning the competition. It shall be the responsibility of the person nominated to convey all such information to the other member(s) of the team.

#### → Payment:

- National teams shall be required to make a payment of INR 3000/- (without accommodation) as the fee for registration to participate in the Competition. The OC will provide Accommodation Assistance, if required.
- All the payments shall be made on account details that will be provided after the registration on the email id.
- The Organizing Committee will confirm the registration only after receiving the payment and duly filled registration form within the respective time limit.
- No refund shall be given under any circumstance in case of withdrawal.



### Memorial Formatting Guidelines

#### **General Text Formatting:**

Font Type: Times New Roman

• Font Size: 12 pts

• Line Spacing: 1.5 line spacing

Alignment: Justified

· Page Margins: 1 inch on all sides

• Paper Size: A4

#### **Footnotes Formatting:**

Font Type: Times New Roman

• Font Size: 10 pts

• Line Spacing: Single spacing

• Alignment: Justified

#### **Page Numbering:**

 Pages up to the Summary of Arguments must use small Roman numerals (i, ii, iii, etc.).

- Pages from Written Arguments onward must use Hindu-Arabic numerals (1, 2, 3, etc.), starting from 1.
- Page numbers must be placed at the bottom right corner of each page.

#### **Page Limitations:**

The Memorial, including the cover page, must not exceed 30 pages.

#### **Cover Page Guidelines**

#### **Color Scheme:**

- Requesting Party Memorial Cover Page: Blue
- Requested Party Memorial Cover Page: Red

#### **Contents of the Cover Page:**

- Team Code (top right corner)
- Name of the Court
- Case Title
- Year of the Competition
- Side Represented (Petitioner or Respondent)

#### **Mandatory Sections in the Memorial**

Each Memorial must include the following sections in order:

- Cover Page
- Table of Contents
- List of Abbreviations
- Index of Authorities
- Statement of Jurisdiction
- Statement of Facts (non-argumentative)
- Issues Raised
- Summary of Arguments
- Arguments/Pleadings Advanced
- Prayer for Relief



### **Submission Guidelines**

#### **Memorial Preparation Requirements:**

• Each team must prepare Memorials/Written Submissions for both parties to the dispute (Requesting and Requested Party).

#### **Soft Copy Submission:**

- One soft copy of the Memorial for each side must be submitted on the e-mail id- MOOTCOURT@iudehradun.edu.in.
- The file name must be the allocated team code followed by the the party represented:
- Team Code Example:
- For the Requesting Party: TC-01[Requesting]
- For the Requested Party: TC-01[Requested]

#### **Hard Copy Submission:**

- Each team must submit three hard copies of the Memorials for both sides.
- The hard copies must be identical to the soft copies submitted.

#### **Submission Deadlines:**

- Soft Copy Submission Deadline: 2 February, 2026.
- Hard Copy Submission Deadline: 7 February, 2026.

#### **Penalties for Late Submission:**

 A delay in submission will attract a penalty of 1 point per day per side.

#### **Confidentiality and Anonymity:**

- Memorials must not contain any information identifying the institution or participants.
- Team codes, assigned by the Organizing Committee, must be used for identification.

#### **No Revision Policy:**

Once submitted, no revisions, supplements, or additions to the Memorials are allowed.



# Evaluation Criteria

#### For Memorial (100)

Sr. No.	PARAMETERS	MAXIMUM SCORES
1	Knowledge of Law and Facts	20
2	Proper and Articulate analysis	20
3	Extent and Use of Research	20
4	Clarity and Organization	20
5	The correct format, Citation Grammer and Style	20

#### For Oral Round (100)

Sr. No.	Particulars	Maximum Marks
1	Knowledge/Interpretation of Law	20
2	Application of Law to Facts	20
3	Ingenuity and Ability to answer	20
4	Style, Poise, Courtesy and Demeanor	20
5	Compliance with Rules and Specifications	20

Note: - Adherence to the rule book is mandatory.

Non-compliance will result in penalties or
disqualification at the discretion of the organizing
committee.

### **Registration Desk**

#### REGISTRATION LINK

# CLICK HERE TO REGISTER

#### PAUMENT:

The teams after registration will receive the payment details on their email ids. The payment details will only be provided after successful registration of teams.



# UDENT BODY /////



Ms. Aditi **President, MCC** Mob.- +917004729065



#### SECRETARY BOARD



Ms. Muskan Kulshreshtha Secretariat Head Mob.- +91 826583552

Secretary +91 8630741214



# ICFAI LAW SCHOOL, THE ICFAI UNIVERSITY, DEHRADUN

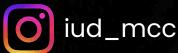
JER MICE

Wishes you all the best!!





#### **CONTACT INFO**





MOOTCOURT@iudehradun.edu.in

Or contact any student body member for assistance.